

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.145/MP/2017

Subject :Petition under Section 79(1)(f) of the Electricity Act, 2003 and Regulation 33B (Power to Remove Difficulty) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters), Regulations, 2009 alongwith Regulation 111 (Inherent Powers) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 2(3) of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, seeking directions for preventing underutilization of bays for Connectivity granted to Wind/Solar generation projects.

Date of hearing : 16.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited(PGCIL)

Respondents : Green Infra Renewable Energy Ltd. and Others

Parties present : Ms. Suparna Srivasatava, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Shri Ashok Pal, PGCIL
Shri Sandeep Kumawat, PGCIL
Shri Kashish Bhambhani, PGCIL
Shri Anil Kumar Meena, PGCIL
Shri Rajesh Verma, PGCIL
Ms. Jyoti Prasad, PGCIL
Ms. Himanshi, PGCIL
Shri Sanjay Sen, Senior Advocate, SPIL & GPPL
Shri Mohan B, GPPL
Shri Amit Kapur, Advocate, APL
Ms. Abiha Zaidi, Advocate, APL
Shri Avijeet Lala, Advocate, SESPL
Shri Anand Kumar Srivastava, Advocate, SESPL
Ms. Molshree Bhatnagar, Advocate, SESPL
Shri Hemant Sahai, Advocate, OSWPPL & 3 others
Shri Aniket Prasoon, Advocate, OSWPPL & 3 others
Shri Sahil Kaul, Advocate, OSWPPL & 3 others
Shri Pawan Gupta, OSWPPL & 3 others
Shri Ashish Pandey, Inox
Shri Vishal Gupta, GIREL
Shri Alok Shankar, Advocate, GRPL
Shri Rakesh Chandra, GRPL & 2 Others
Shri Ashish Shukla, GRPL & 2 Others

Ms. Swapna Seshadri, Advocate, BLP Energy
Shri Ashish Nandan, BLP Energy
Ms. Rhea Luthra, BLP Energy
Shri Jaskaran Singh, Advocate, Sitac
Ms. Aanchal Basur, Advocate, Sitac
Shri Shodhan Babu, Advocate, Sitac
Shri Dheeraj Jain, Regen
Ms. Kiran V. MEIPL
Shri J.K. Jethani, MNRE
Shri Manoj K. Mittal, SJVN
Shri Rakesh Rathore, GIWEL

Record of Proceedings

Learned counsels for the Petitioner and Respondents argued at length on the issue of maintainability as well as on merits. Learned counsel for BLP Energy sought time to advance her argument.

2. Learned counsel for MEIPL submitted that the Petitioner has not served copy of the petition on MEIPL.

3. After hearing the learned counsel for the Petitioner and the learned counsels for the Respondents, the Commission directed the Petitioner to serve copy of the petition on the Respondents immediately, if not served already. The Commission further directed the Petitioner to submit on affidavit by 24.8.2017, the copy of the connectivity applications and associated details and a copy of the grant issued by CTU for all the applicants associated with the petition.

4. The Commission further directed Solar Energy Corporation of India Limited (SECI) to submit the following on affidavit, by 24.8.2017:

- (a) Response of SECI to the petition;
- (b) Details of the bid evaluation done by SECI while awarding bid in Tranch-I;
- (c) Whether availability of connectivity and LTA was one of the criteria in short listing at the stage of technical qualification; and
- (d) A copy of RfP and RfQ documents for the bidding under Tranch-I.

5. The Commission directed to list the Petition for the hearing on 18.8.2017 at 10.00 A.M.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**